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**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH
LUCKNOW**

ORIGINAL APPLICATION NO: 16 OF 2006

THIS THE 9TH DAY OF JANUARY 2006

**HON'BLE SHRI A.K. BHATNAGAR, MEMBER (J)
HON'BLE SHRI S.P. ARYA MEMBER (A)**

1. Mrityunjay Kumar Pandey aged about 29 years, son of late Shri Ganpati Pandey, resident of House No. C-10/B2 Sanjay Gandhipuram, Faizabad Road, Lucknow.
2. Rama Shanker Khare aged about 45 years, son of Shri Sheetal Prasad Khare, resident of House No. 8-A, Vinay Nagar, Krishnanagar, Lucknow.
3. Smt. Raj Kumari aged about 38 years, Wife of shri Ram Chandra Resident of House No. 14/440 Udaiganj Babu Behari Lal Marg, Lucknow.

Applicants

By Advocate: Shri A.K. Dikshit.

VERSUS

1. Union of India, through its Ministry of Income Tax, New Delhi.
2. The Director of Canteen Government of India Ministry of Personal Public Grievances and Pension IIIrd, Floor, New Delhi.
3. Chief Commissioner, Income Tax, 5, Ashok Marg Lucknow.

Respondents

BY Advocate: Shri Anurag Srivastava for Shri Anil Kumar.

ORDER(ORAL)

BY HON'BLE SHRI A.K. BHATNAGAR MEMBER(J)

The case of the applicants is that they have been working continuously for five years on daily wages. While others have been regularized they have not been considered for regularization. They have moved representation on July, September, and November respectively.

2. Upon hearing the counsel for the parties, it is found expedient in the interest of the justice that the respondents are

A/S

directed to decide the representation of the applicants in accordance with existing rules and instructions thereon with regards to regularization within a period of two months by speaking order. The decision shall also be communicated to the applicants.

3. With these directions, O.A. is disposed of without any order as to costs.

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S.P. ARYA
MEMBER (A)

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A.K. BHATNAGR
(MEMBER(J))

v.